financial support would be upto Rs.70 crore. Four such Mega Handloom Clusters have been sanctioned so far at Varanasi (Uttar Pradesh), Sivasagar (Assam), Virudhunagar (Tamil Nadu) and Murshidabad (West Bengal).

- (c) The Government of India has released Rs 210.06 lakh during 2010-11 and Rs 12 lakh during the current year to Andhra Pradesh for providing training to handloom weavers in the field of weaving, dying, designing and managerial skill.
- (d) The schemes mentioned at (a and b) are ongoing schemes for the development of handloom sector. With the objective to reduce seasonal unemployment and create infrastructural facilities to improve the productivity and efficiency of the handloom weavers; under Integrated Handlooms Development Scheme, 53 cluster projects and 352 Group Approach Projects have been taken up in Andhra Pradesh and Central Share of Rs 21.86 crore has been released so far during 11th Plan. In addition, 2 clusters at Chirala and Madhavaram covering 5000 looms, with project cost of Rs. 2 crore each, have been sanctioned in Andhra Pradesh under Integrated handloom Cluster Development Scheme. Further, 280 marketing events under Marketing and Export promotion Scheme have been sanctioned so far to Andhra Pradesh during Eleventh plan.

Constitution of States Reorganisation Commission

- †*488. SHRI JAI PRAKASH: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government proposes to constitute States Reorganisation Commission in the context of the demand for separate States in different provinces;
 - (b) if so, by when such a Commission is likely to be constituted; and
 - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (c) No such proposal is under consideration with the Government of India.

Misuse of SSF

- *489. SHRI KALRAJ MISHRA: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether the Secret Service Fund (SSF) maintained by various police organisations is being misused;
 - (b) whether SSF is subject to usual audit and security process; and
 - (c) the action taken/being taken by Government to stop the misuse of SSF?

 $[\]dagger \textsc{Original}$ notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) No case of misuse of Secret Service Fund (SSF) allotted by Government of India to any Police Organisation (for which Ministry of Home Affairs is the administrative Ministry) has been reported.

- (b) The administrative audit of the SSF utilised by the Police Organisations in Government of India is carried out in accordance with the instructions laid down by the Department of Expenditure, Ministry of Finance issued in consultation with Comptroller and Auditor General of India *vide* order No.F.17(50)-E.II(A)/59 dated 12.03.1960, No.59(S)-E.II(A)/73 dated 05.11.1973 and No.F.1(3)-E.II(A)/78 dated 14.07.1978 as also the guidelines issued by Government of India from time to time.
 - (c) Does not arise in view of the reply given to part (a) above.

Inclusion of Rajasthani language in the Eighth Schedule

- †*490. SHRI ASHK ALI TAK: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that Government of Rajasthan has sent several times proposals regarding inclusion of Rajasthani language in the Eighth Schedule, after passing it in the Legislative Assembly;
- (b) if so, by when Central Government proposes to include Rajasthani language in the Eighth Schedule; and
 - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) Yes, Sir.

(b) and (c) A Committee was set up in 2003 under the Chairmanship of Shri Sitakant Mohapatra to evolve a set of objective criteria for inclusion of more languages in the Eighth Schedule to the Constitution of India. The Committee submitted its report in 2004. The report of the Committee is under consideration in consultation with the concerned departments of the Central Government. A decision on the pending demands for inclusion of more languages in the Eighth Schedule will be taken, *inter-alia*, in the light of the recommendations of the Committee and Government decision thereon.

Rehabilitation of child labourers

- *491. PROF. ANIL KUMAR SAHANI: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:
- (a) whether as per the 2001 Census, there are 12.7 million child labourers in India and if so, the steps taken to rescue them and for their rehabilitation;

[†]Original notice of the question was received in Hindi.